

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P. No.206/(MAH)/2017
MA No. 67/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.04.2017

NAME OF THE PARTIES: M/s. SOTC Travel (Corporation) (India) Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and
230 to 232 of the Companies Act 2013

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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ORDER

Since the petitioner counsel has sought some modification in respect to the terms of allotment of preference shares, Registrar of Companies has raised an objection stating in case coupon rate is being changed without notice to the shareholders, it will adversely affect the interest of the shareholders.

Therefore, Registrar of Companies wants to place its comments on the next date of hearing.

Accordingly, list this matter for observations of the Registrar of Companies on 13-04-2017.

Sd/-

V. NALLASENAPATHY
MEMBER (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
MEMBER (Judicial)